

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

*Dated Guwahati the 11<sup>th</sup> February, 2021*

No.HC.VII-80/2015/ 1036 /A. In view of the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 2020 (amendment in Section 19 and 21 of the principal act of 1887), the Court of Chief Judicial Magistrate, Dhemaji is designated as the Court of Civil Judge & Asstt. Sessions Judge for dealing with Civil cases.

Henceforth, the Chief Judicial Magistrate, Dhemaji will take up the Civil cases of appropriate jurisdiction originating from Dhemaji district, in addition to his own duties, until further orders.

By Order,  
***Sd/- Gautam Baruah,***  
**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-80/2015/ 1037 /A.

Dated 11.02.2021

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati. He is requested to invest Shri Parvez Ahsan Choudhury, Chief Judicial Magistrate, Dhemaji with the power of Civil Judge.
2. The Principal Accountant General, Assam, Beltola, Maidamgaon, Guwahati.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati, for His Lordship's kind information.
4. The District and Sessions Judge, Dhemaji for information and necessary action with reference to his letter No.DJDH/139/2021 dated 12.01.2021.
5. The Chief Judicial Magistrate, Dhemaji for information and necessary action.
6. The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Medhi, Hon'ble Portfolio Judge for Dhemaji district for his Lordship's kind information.
7. The Project Manager, Gauhati High Court, Guwahati, with a request to upload the Notification in the Gauhati High Court Website.
8. The C.A. to Registrar General/ Registrar (Vigilance)/Registrar (Admn.)/Registrar (Judicial)/Registrar (Esstt.), Gauhati High Court, Guwahati.

  
**REGISTRAR (VIGILANCE)**